

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:869

ANSWERED ON:02.03.2010

CRIMINAL CASES AGAINST POLICE PERSONNEL

Joshi Shri Pralhad Venkatesh;Lal Shri Pakauri;Singh Shri Ganesh

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether there are reports of several serving and retired police personnel being involved and convicted by the courts in various criminal cases in the country including Haryana;

(b) if so, the details thereof including the number of such cases pending in courts and the action taken against the police personnel convicted in such cases, during each of the last three years and the current year State-wise;

(c) whether the Government proposes to accelerate the pace of police reforms to facilitate expeditious action against such officials to ensure speedy trial of such personnel; and

(d) if so, the details thereof and the action taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Police is a state subject in terms of the Seventh Schedule of the Constitution. The data/information relating to State police personnel are not maintained by the Central Government. The cadre of Indian Police Service (IPS) is since administered by the Central Government, the information relating to IPS is being collected and will be laid on the table of the House.

(c) & (d): There is no proposal under consideration by the Government regarding speedy trial of criminal cases against police personnel, both serving and retired.